LETTER OF DISCLAIMER

(To be duly stamped as per the Stamp Act applicable to the State)

The E	Branch Manager			
	Bank			
	Branc	h		
Dear	Sir			
	·	V safe custody art	icles/ safe dend	osit locker in the name of
		-	·	eceased are as follows:
	posit Accounts		Sirice u	cocasca are as follows.
	•		-	
Sr. No.	Nature of Deposits (SB/ CA/ TD, etc.)	Account No.	Amount	Date of Maturity (in case of TD)
1.				
2.				
3.				
4.				
	Total			
b. Sa	fe Deposit Locker No. ₋		Mode o	f Holding:
c. Sa	fe Custody Article Rece	eipt No		
Detai	Is of Articles (if known)	:	_	
		` ,	-	r/ safe custody articles, I/
	the legal heirs of Shr			
dece	ased customer), have t	to advise that we	have no interes	st in the above deposits/
asset	s and as such we have	e no objection to	your paying the	*balance amount in the
above	e account(s)/ releasing	the contents in	safe deposit lo	ocker/ returning the safe
custo	dy articles lying with	you in the nan	ne of the afor	resaid Shri/ Smt/ Kum.
		(Name of the dece	eased customer	r) to Shri/ Smt/ Kum.:
1				
3				

Such payment of the *balance in the above account(s)/ release of the contents in safe deposit locker/ return of the safe custody articles would be completely binding on us and we will not question the bank's action in doing so. I/ We undertake to bind ourselves, our heirs and legal representatives not to revoke the declaration made herein.

Sr. No.	Name of the Claimants (who relinquish their rights)	Age (yrs)	Signature
1			
2			
3			
4			

Signed on this	day	of	two thousand	

^{*(}Delete whichever is not applicable)